

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3553

ANSWERED ON:07.12.2016

Leasing out Railway Property

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Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways has taken a decision to lease out its properties and buildings to private business;
- (b) if so, the details thereof along with the details of rules and regulations to identify the properties in this regard; and
- (c) the other measures taken or proposed to be taken by the Railways to generate income through properties/buildings?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (c): Railway land is leased/licensed to private business for purposes connected with Railway working or providing required services for development of the Railways. Vacant Railway land/air-space not required by Railways for its immediate future operational needs is also leased to private business for commercial/property development in interim period wherever feasible through Rail Land Development Authority, in order to mobilize additional financial resources.
